

Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)  
(Chennai Circuit Bench)

Appeal no. 205 of 2013

Dated : 13<sup>th</sup> August, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member

In the matter of

M/s Sathavahana Ispat Ltd. ...Appellant(s)

Versus

Karnataka Electricity Regulatory Commission & Anr. ...Respondent(s)

Counsel for the Appellant(s): Mr. Shridhar Prabhu

Counsel for the Respondent(s): Mr. Sriranga S.

ORDER

We have heard the Learned Counsel for both the parties.

It is submitted by the Learned Counsel for the parties that the settlement talks are going on and seek some more time for reporting settlement.

Accordingly, post the matter for reporting settlement on 09.09.2014 at Chennai Circuit Bench and to pass further orders.

(Rakesh Nath)  
Technical Member  
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(Justice M. Karpaga Vinayagam)  
Chairperson